

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 12/82-ALC4/2009 MEETING DATE : 16.06.2009

The Meeting No.12/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 scheduled to be held on 16.06.2009 was actually held on **09.07.2009** under the Chairmanship of Jt. DGFT, Shri Anil Aggarwal in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
3. Shri Rajinder Pal Singh, Dy. DGFT
4. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.8/82 dated 26.05.2009, 9/82 dated 02.06.2009 and 10/82 dated 09.06.2009 held on 23.6.2009 were ratified by the Committee.

Case No.B-111	M/S Shasun Chemicals & Drugs Ltd.
Norms Committee Meeting No.12/10	F.No.01/83/050/01137/AM03
Meeting Date: 16.06.2009	RA F.No.04/81/040/00146/AM03
Adv.Lic.No.0410035503 dated 09.01.2003	
Committee considered the case as per agenda and observed that Grievance Redressal Cell, Department of Commerce, has referred the matter for enhancement in the quantity of inputs since firm had failed to achieve the expected yield in production of export product resulting in cancellation of export order after making export to the tune of 18.7 Kgs. as against the export obligation of 54 Kgs. The Committee was informed that based on Written Comments of DC(SSI), the firm was allowed total number of 6 inputs but firm has requested for enhancement in the quantity of following three inputs:-	

S.N.	Raw material	Norms applied per Kg. of Export Product	Norms fixed by ALC / Kg.	Inputs Consumed / Norms to be revised / Kg.
1.	2,6 Diaminopurine Riboside	3.00 Kg.	2.750 Kg.	4.010
2.	Potassium Hydroxide	2.000	0.545	5.775
3.	2-Methoxy Ethyl Bromide	4.000	1.350	8.021

Committee observed that firm has requested for allowing quantity of three inputs more than that applied for in their application for grant of advance Licence for the said export product for the reason that they had been able to achieve low yield.

Committee after detailed deliberation decided that quantity of inputs have been allowed on the basis of Written Comments of Technical authority and there is no merit for enhancement of the same on account of reasons detailed by the firm. It was also decided to put up the matter to DG for his perusal before a final reply from NC is sent to GRC.

Case No.A-34	M/S Mantena Lab. Ltd.			
Norms Committee Meeting No.12/10	F.No.01/82/162/00113/AM10			
Meeting Date: 16.06.2009	RA F.No.09/24/040/00415/AM09			
Adv.Lic.No.0910037247 dated 02.03.2009				
Committee considered case as per agenda and in light of earlier decision taken in meeting held on 18.9.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl (E)-2-[3(S)-[3-[2-(7-Chloro-2- Quinoliny)] Ethenyl]benzoate	1 Kg.	1.	Isophtaldehydel	1.70 kg
		2.	Palladium Acetate	0.0125 kg
		3.	(-)Diisopino Camphenyl Chloro Borane	1.47 Kgs.

RA concerned may take further necessary action as per above decision of NC.

Case No.A-35	M/S Laffans Petrochemicals Ltd.			
Norms Committee Meeting No.12/10	F.No.01/82/162/00102/AM10			
Meeting Date: 16.06.2009	RA F.No.03/95/040/00820/AM09			
Adv.Lic.No.0310505338 dated 03.02.2009				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/7/2003-Ch.II dated 24.1.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Diethylene Glycol	1 Kg.	1.	Denatured Ethyl Alcohol	0.350 kg
Monoethyl Ether		2.	Ethylene Oxide	0.670 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.A-36	M/S Laffans Petrochemicals Ltd.			
Norms Committee Meeting No.12/10	F.No.01/82/162/00104/AM10			
Meeting Date: 16.06.2009	RA F.No.03/95/040/00780/AM09			
Adv.Lic.No.0310503318 dated 21.01.2009				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/7/2003/Ch.II dated 16.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Diethylene Glycol	1 Kg.	1.	Methanol	0.272 kg
Monoethyl Ether		2.	Ethylene Oxide	0.748 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.A-37	M/S Intas Pharma Ltd.
Norms Committee Meeting No.12/10	F.No.01/82/162/00205/AM10
Meeting Date: 16.06.2009	RA F.No.08/24/040/00007/AM10
Adv.Lic.No.0810079232 dated09.04.2009	
Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.	

Case No.A-38	M/S Wexford Laboratories Pvt. Ltd.
Norms Committee Meeting No.12/10	F.No.01/82/162/00108/AM10
Meeting Date: 16.06.2009	RA F.No.07/24/040/00679/AM09
Adv.Lic.No.0710063868 dated 26.03.2009	
Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.	

Case No.A-39	M/S R.L. Fine Chem			
Norms Committee Meeting No.12/10	F.No.01/82/162/00111/AM10			
Meeting Date: 16.06.2009	RA F.No.07/24/040/00663/AM09			
Adv.Lic.No.0710063816 dated 24.03.2009				
Committee considered case as per agenda and in light of its earlier decision taken in its 37/82 meeting held on 09.12.2008 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product

Clomipramine Hcl	1 Kg.	1.	1 Bromo 3 Chloro Propane	0.85 kg
		2.	3 Chloro Iminodibenzyl	0.91 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.A-40	M/S Cadila Healthcare Ltd.
Norms Committee Meeting No.12/10	F.No.01/82/162/00089/AM10
Meeting Date: 16.06.2009	RA F.No.08/24/040/00236/AM09
Adv.Lic.No.0810078514 dated 04.03.2009	

Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals dated 09.07.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Atenolol 25mg Tablets	1,00,000 Nos.	1.	Atenolol USP	2.55 kg
		2.	HD Silicified Microcrystalline Cellulose	6.87 kg
		3.	Povidone K 30 USP	0.058 kg
		4.	Citric Acid Anhydrous USP	0.025 kg
		5.	Croscarmellose Sodium	0.363 kg
		6.	Magnesium Stearate	0.073 kg
		7.	Bottles & Caps (Packing Materials in finished Form)	As per packing policy
		7a.	60 CC White HDPE Round bottel	
		7b.	75 CC White HDPE Round bottle	
		7c.	150 CC White HDPE Round Bottle	
		7d.	400 CC White HDPE Round Bottle	
		7e.	750 CC White HDPE Round Bottle	
		7f.	33 MM White PP Screw Cap	
		7g.	38 MM White PP Screw Cap	
		7h.	53 MM White PP Screw Cap	
Atenolol 50 mg Tablet	1,00,000 Nos.	1.	Atenolol USP	5.10 kg
		2.	HD Silicified Microcrystalline Cellulose	13.74 kg
		3.	Povidone K 30 USP	0.115 kg
		4.	Citric Acid Anhydrous USP	0.050 kg
		5.	Croscarmellose Sodium	0.725 kg
		6.	Magnesium Stearate	0.145 kg
		7.	Bottles & Caps (Packing Materials in finished Form)	As per packing policy
		7a.	60 CC White HDPE Round bottel	
		7b.	75 CC White HDPE Round bottle	
		7c.	150 CC White HDPE Round Bottle	

		7d.	400 CC White HDPE Round Bottle	
		7e.	750 CC White HDPE Round Bottle	
		7f.	33 MM White PP Screw Cap	
		7g.	38 MM White PP Screw Cap	
		7h.	53 MM White PP Screw Cap	
Atenolol100 mg Tablet	1,00,000 Nos.	1.	Atenolol USP	10.20 kg
		2.	HD Silicified Microcrystalline Cellulose	27.48 kg
		3.	Povidone K 30 USP	0.230 kg
		4.	Citric Acid Anhydrous USP	0.100 kg
		5.	Croscarmellose Sodium	0.75 kg
		6.	Magnesium Stearate	0.290 kg
		7.	Bottles & Caps (Packing Materials in finished Form)	As per packing policy
		7a.	60 CC White HDPE Round bottle	
		7b.	75 CC White HDPE Round bottle	
		7c.	150 CC White HDPE Round Bottle	
		7d.	400 CC White HDPE Round Bottle	
		7e.	750 CC White HDPE Round Bottle	
		7f.	33 MM White PP Screw Cap	
		7g.	38 MM White PP Screw Cap	
		7h.	53 MM White PP Screw Cap	

RA concerned may take further necessary action as per above decision of NC.

Case No.A-41	M/S Matrix Lab. Ltd.
Norms Committee Meeting No.12/10	F.No.01/82/162/00093/AM10
Meeting Date: 16.06.2009	RA F.No.09/24/040/00334/AM09
Adv.Lic.No.0910037757 dated 23.04.2009	
Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.	

Case No.A-42	M/S Fermenta Biotech Ltd.
Norms Committee Meeting No.12/10	F.No.01/82/162/00831/AM09
Meeting Date: 16.06.2009	
Case under para 4.4.2 of HBP	
Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.	

Case No.A-43	M/S Alembic Ltd.
Norms Committee Meeting No.12/10	F.No.01/82/162/00099/AM10

Meeting Date: 16.06.2009			RA F.No.34/24/040/00004/AM010		
Adv.Lic.No.3410023954 dated 09.04.2009					
Committee considered case as per agenda and in light of earlier decision taken in 41/82 meeting held on 06.01.2009 and written comments of Department of Pharmaceuticals dated 09.07.2009 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
Export Product		Export Qty.	Sl.No.	Import items	Qty. allowed
Azithromycin Step IV (Azithromycin Crude purity Not less than 94.5%)		1 KGA.	1.	Erythromycin base	1.75 KGA
			2.	Acetone	4.45 kg
			3.	Ethyl Alcohol	2.63 kg
			4.	Hydroxylamine Hcl	0.91 kg
			5.	Methane Sulfonyl chloride	0.72 kg
			6.	Methanol	2.72 kg
			7.	Platinum Catalyst with base of activated carbon (5% platinum on carbon)	1.00 gm
			8.	Methylene Chloride	2.18 kg
			9.	Activated Carbon	0.01 kg
RA concerned may take further necessary action as per above decision of NC.					

Case No.A-44	M/S Aurobindo Pharma Ltd.
Norms Committee Meeting No.12/10	F.No.01/82/162/00103/AM10
Meeting Date: 16.06.2009	RA F.No.09/24/040/00468/AM09
Adv.Lic.No.0910037547 dated 26.03.2009	
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/208/2008-PI-III dated 13.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-	

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Efavirenz	1 Kg.	1.	Amino Carbinol/[(S)5-chloro (alpha Cyclopropylethynyl)-2-amino (trifluoromethyl) benzenemethanol]	1.0173 kg
		2.	Triphosgene	0.4607 kg
		3.	Activated Carbon	0.0530 kg
		4.	n-Hexane	3.46 kg

	5.	Ethyl Acetate	1.71 kg
	6.	Isopropyl Alcohol	1.44 kg
	7.	Methanol	0.3878 kg
RA concerned may take further necessary action as per above decision of NC.			

Case No.A-45	M/S Aurobindo Pharma Ltd.			
Norms Committee Meeting No.12/10	F.No.01/82/162/00101/AM10			
Meeting Date: 16.06.2009	RA F.No.09/24/040/00471/AM09			
Adv.Lic.No.0910037624 dated 02.04.2009				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/52/2009-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Valacyclovir Hcl	1 Kg.	1.	Acyclovir	0.78 kg
		2.	N,N''-Dicyclohexyl Carbodimide	1.3871 kg
		3.	4-(Dimethyl Amino) Pyridine	0.028 kg
		4.	N-benzyloxycarbonyl-L-valine (cBZ-1-valine)	1.1824 kg
		5.	N-N Dimethyl Formamide	3.77 kg
		6.	Methanol	5.98 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.A-46	M/S Arch Pharmalabs Ltd
Norms Committee Meeting No.12/10	F.No.01/82/162/01224/AM09
Meeting Date: 16.06.2009	RA F.No.03/94/040/00949/AM09
Adv.Lic.No.0310503316 dated 21.01.2009	
Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.	

Case No.A-47	M/S Hetero Labs Ltd.
Norms Committee Meeting No.12/10	F.No.01/82/162/00096/AM10
Meeting Date: 16.06.2009	RA F.No.09/24/040/00014/AM010
Adv.Lic.No.0910037740 dated 23.04.2009	
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/161/2008-PI-III dated 12.12.2008 and in consultation with technical authority	

present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Simvastatin	1 Kg.	1.	2,2 Dimethyl Butanoic Acid (1S,3R,7S,8S,8AR)-1,2,3,7,8,8A-hexahydro-3,7-Dimethyl-8-(2-(2R,4R)-Tetrahydro-4-Hydroxy-6-oxo-2H-pyran-2-yl) ethyl)-1-naphthalenyl ester	1.288 kg
		2.	Acetone	2.77 kg
		3.	Cyclohexane	2.09 kg
		4.	Methanol	3.29 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.A-48	M/S Hetero Drugs Ltd.
Norms Committee Meeting No.12/10	F.No.01/82/162/00094/AM10
Meeting Date: 16.06.2009	RA F.No.09/24/040/00013/AM10
Adv.Lic.No.0910037741 dated 23.04.2009	
Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.	

Case No.A-49	M/S Cadila Healthcare Ltd.
Norms Committee Meeting No.12/10	F.No.01/82/162/00900/AM09
Meeting Date: 16.06.2009	RA F.No.08/24/040/00185/AM09
Adv.Lic.No.0810076633 dated 11.12.2008	

Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/118/2009-PI-III dated 21.05.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Topiramate 25 mg tablets	66 million	1.	Topiramate	11505.60 kg
Topiramate 50 mg tablet	42 million			
Topiramate 100 mg tablet	48.3 million			
Topiramate 200 mg tablet	13.5 million			
		2.	Microcrystalline Cellulose NF(Avicel PH 102)	3384.00 kg
		3.	Microcrystalline Cellulose NF(Avicel PH 101)	3725.70 kg
		4.	Lactose Anhydrous (Pharmatose DCL-21)	12408.00 kg

		5.	Bottles and Caps (packing materials in finished form)	As per packing policy
		5a.	60 CC White HDPE round bottle	
		5b.	75 CC White HDPE round bottle	
		5c.	33 MM Cap White CRC	

RA concerned may take further necessary action as per above decision of NC.

Case No.A-50	M/S Divis Laboratories Ltd.
Norms Committee Meeting No.12/10	F.No.01/82/162/00097/AM10
Meeting Date: 16.06.2009	RA F.No.09/24/040/00469/AM09
Adv.Lic.No.0910037549 dated 26.03.2009	
Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.	

Case No.A-51	M/S Dr. Reddys Laboratories Ltd.
Norms Committee Meeting No.12/10	F.No.01/82/162/00092/AM10
Meeting Date: 16.06.2009	RA F.No.09/24/040/00470/AM09
Adv.Lic.No.0910037550 dated 26.03.2009	
Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.	

Case No.A-52	M/S Punjab Chemicals & Crop Protection Ltd.			
Norms Committee Meeting No.12/10	F.No.01/82/162/00106/AM10			
Meeting Date: 16.06.2009	RA F.No.03/95/040/01022/AM09			
Adv.Lic.No.0310513269 dated 25.03.2009				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/43/2007/Ch.II dated 02.06.2009 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
3,4,5-Trimethoxy Toluene	1 Kg.	1.	3,4,5-Trimethoxy Benzaldehyde	1.134 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.A-53	M/S MSN Lab. Ltd.
Norms Committee Meeting No.12/10	F.No.01/82/162/00114/AM10

Meeting Date: 16.06.2009	RA F.No.09/24/040/00433/AM09
Adv.Lic.No.0910037452 dated 19.03.2009	
Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.	

Case No.A-54	M/S Corvine Chemicals and Pharma Ltd.
Norms Committee Meeting No.12/10	F.No.01/82/162/00090/AM10
Meeting Date: 16.06.2009	RA F.No.07/24/040/00009/AM10
Adv.Lic.No.0110064113 dated 13.04.2009	
Committee decided to call for end use of export product from firm. Accordingly, case was deferred for 18.08.2009.	

Case No.A-55	M/S Suven Life Science Ltd.
Norms Committee Meeting No.12/10	F.No.01/82/162/00095/AM10
Meeting Date: 16.06.2009	RA F.No.09/24/040/00431/AM09
Adv.Lic.No.0910037268 dated 03.03.2009	
Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.	

Case No.A-56	M/S Mangalam Drugs and Organics Ltd.			
Norms Committee Meeting No.12/10	F.No.01/82/162/00118/AM10			
Meeting Date: 16.06.2009	RA F.No.03/95/040/00766/AM09			
Adv.Lic.No.0310503327 dated 21.01.2009				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/42/2009-PI-III dated 11.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lumefantrine	1 Kg.	1.	Fluorene	1.33 kg
		2.	Di Methyl Formamide	2.04 kg
		3.	Methanol	4.22 kg
		4.	Methylene Dichloride	2.29 kg
		5.	Chloro Acetyl Chloride	0.64 kg
		6.	Sodium Borohydride	0.07 kg
		7.	N-Di Butylamine	1.23 kg
		8.	4-Chloro Benzaldehyde	0.42 kg
		9.	Ethyl Acetate	0.80 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.A-57	M/S Mangalam Drug & Organics Ltd.
Norms Committee Meeting No.12/10	F.No.01/82/162/00116/AM10
Meeting Date: 16.06.2009	RA F.No.03/95/040/01043/AM09
Adv.Lic.No.0310514060 dated 01.04.2009	
Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.	

Case No.A-58	M/S Mangalam Drugs & Organics Ltd.			
Norms Committee Meeting No.12/10	F.No.01/82/162/00115/AM10			
Meeting Date: 16.06.2009	RA F.No.03/95/040/01042/AM09			
Adv.Lic.No.0310514774 dated 06.04.2009				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/42/2009-PI-III dated 11.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lumefantrine	1 Kg.	1.	Fluorene	1.33 kg
		2.	Di Methyl Formamide	2.04 kg
		3.	Methanol	4.22 kg
		4.	Methylene Dichloride	2.29 kg
		5.	Chloro Acetyl Chloride	0.64 kg
		6.	Sodium Borohydride	0.07 kg
		7.	N-Di Butylamine	1.23 kg
		8.	4-Chloro Benzaldehyde	0.42 kg
		9.	Ethyl Acetate	0.80 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.A-59	M/S Mangalam Drugs & Organics Ltd.			
Norms Committee Meeting No.12/10	F.No.01/82/162/00117/AM10			
Meeting Date: 16.06.2009	RA F.No.03/95/040/00670/AM09			
Adv.Lic.No.0310496907 dated 08.12.2008				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/42/2009-PI-III dated 11.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lumefantrine	1 Kg.	1.	Fluorene	1.33 kg
		2.	Di Methyl Formamide	2.04 kg

		3.	Methanol	4.22 kg
		4.	Methylene Dichloride	2.29 kg
		5.	Chloro Acetyl Chloride	0.64 kg
		6.	Sodium Borohydride	0.07 kg
		7.	N-Di Butylamine	1.23 kg
		8.	4-Chloro Benzaldehyde	0.42 kg
		9.	Ethyl Acetate	0.80 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.A-60	M/S Mangalam Drugs & Organics Ltd.			
Norms Committee Meeting No.12/10	F.No.01/82/162/00100/AM10			
Meeting Date: 16.06.2009	RA F.No.03/95/040/00777/AM09			
Adv.Lic.No.0310503320 dated 21.01.2009				
Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 34/82 meeting held on 18.11.2008 and in consultation with representative of PI Division present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Artemether	1 Kg.	1.	Artemisinin	1.50 kg
		2.	Sodium Borohydride	0.188 kg
		3.	Methanol	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.A-61	M/S Lupin Ltd.			
Norms Committee Meeting No.12/10	F.No.01/82/162/00162/AM10			
Meeting Date: 16.06.2009	RA F.No.03/95/040/00896/AM09			
Adv.Lic.No.0310508254 dated 19.02.2009				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/40/2009-PI-III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefprozil	1 Kg.	1.	7-Phenylacetamido-3-Chloromethyl Cephalosporanic Acid P-Methoxybenzyl Ester (GCLE)	3.238 kg
		2.	Ethylenediamine Tetra Acetic Acid Disodium Salt (E.D.T.A. Disodium)	0.0137 kg

	3.	D(-) Alpha Parahydroxy Phenylglycine Methyl Potassium Dane Salt (M.K.)	1.050 kg
	4.	Acetone	2.41 kg
	5.	Dimethylaniline	0.25 kg
	6.	Methanol	0.68 kg
	7.	Methylene Chloride	21.74 kg
	8.	Dimethyl Formamide	4.91 kg
	9.	Hexamethyl Disilazane	0.42 kg
	10.	Trimethyl Chlorosilane	0.273 kg
	11.	Ethyl Acetate	1.92 kg
	12.	N,O-Bis (Trimethyl Silyl) Acetamide	0.004 kg
	13.	Ethyl Chloro Formate	0.398 kg
	14.	Trifluoro Acetic Acid	2.986 kg
	15.	Isopropyl Alcohol	7.38 kg
	16.	Triphenyl Phosphine	1.851 kg
	17.	N-Methyl Morpholine	0.003 kg
	18.	Phosphorous Pentachloride (PCL5)	1.571 kg
	19.	Activated Carbon	0.100 kg
	20.	Ammonia	0.426 kg
	21.	Caustic Soda	1.63 kg
	22.	Celite	Not allowed
	23.	Sodium Hydrosulphite	0.004 kg
RA concerned may take further necessary action as per above decision of NC.			

Case No.A-62	M/S Lupin Ltd.			
Norms Committee Meeting No.12/10	F.No.01/82/162/00163/AM10			
Meeting Date: 16.06.2009	RA F.No.03/95/040/00962/AM09			
Adv.Lic.No.0310509150 dated 25.02.2009				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/40/2009-PI-III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Simvastatin	1 Kg.	1.	Acetone	0.161 kg
		2.	Acetonitrile	1.00 kg
		3.	Activated Carbon	0.035 kg
		4.	Caustic Soda Flakes	0.620 kg
		5.	Dyclohexane	6.94 kg
		6.	Dimethyl Formamide	1.32 kg

	7.	Ethyl Acetate	3.81 kg
	8.	Methyl Ethyl Ketone	0.93 kg
	9.	Imidazole	0.74 kg
	10.	Isopropyl Alcohol	0.585 kg
	11.	Methanol	7.85 kg
	12.	Methylene Chloride	3.00 kg
	13.	Toluene	8.09 kg
	14.	Tri Ethyl Amine	2.71 kg
	15.	Methane Sulphonic Acid	0.44 kg
	16.	Tertiary Butyl Dimethyl Silyl	0.81 kg
	17.	2,2 Dimethyl Butyric Acid	1.86 kg
RA concerned may take further necessary action as per above decision of NC.			

1	Case No.:19/23/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/83/050/00655/AM08/	RLA File :07/24/040/00234/AM08/	Lic.No/Date:0710052301 04.07.2007	Defer Date:04.08.2009
	Decision :Committee considered case as per agenda and observed that the Advance Authorisation was issued on 04.07.2007 and written comments are not forthcoming from Department of MSME even after D.O reminder at the level of Chairman, NC. Committee also observed that no member from Department of MSME has been attending the meeting for the last one year. It was, therefore, decided to issue D.O. reminder to Department of MSME at the level of DGFT. Accordingly, case was deferred for 04.08.2009.			

2	Case No.:35/27/83-ALC1/2007	Party Name:SHREE GANESH CHEMICALS	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/83/050/01109/AM08/	RLA File :34/24/040/00089/AM08/	Lic.No/Date:3410019570 05.09.2007	Defer Date:04.08.2009
	Decision :Committee considered case as per agenda and observed that written comments in the case has been received from Department of Pharmaceuticals, but confirmation from Export Cell regarding Scomet licence has not been received so far. It was, therefore, decided to remind Export Cell to furnish the comments. Accordingly, the case was deferred for 04.08.2009.			

3	Case No.:109/42/82-ALC4/2007	Party Name:GLAND PHARMA LIMITED	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/00445/AM08/	RLA File :09/24/040/00356/AM08/	Lic.No/Date:0910032089 14.11.2007	Defer Date:04.08.2009
	Decision : Committee decided to defer the case for 4.8.2009 for comments of Department of Pharmaceuticals.			

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4	Case No.:39/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/00272/AM09/	RLA File :03/94/040/01345/AM08/	Lic.No/Date:0310466954 01.04.2008	Defer Date:04.08.2009
	Decision :Committee decided to defer case for 04.08.2009 for comments of Min.of E&F.			

5	Case No.:79/9/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/83/050/00251/AM09/	RLA File :03/94/040/01323/AM08/	Lic.No/Date:0310466988 01.04.2008	Defer Date:04.08.2009
	Decision :Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

6	Case No.:26/20/82-ALC4/2008	Party Name:BIOCHEMICAL & SYNTHETIC PRODUCTS LTD	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/00819/AM09/	RLA File :09/24/040/00167/AM09/	Lic.No/Date:0910034850 30.07.2008	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

7	Case No.:7/41/82-ALC4/2008	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/01447/AM09/	RLA File :04/24/040/00138/AM09/	Lic.No/Date:0410098239 28.08.2008	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

8	Case No.:10/41/82-ALC4/2008	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/01450/AM09/	RLA File :09/24/040/00199/AM09/	Lic.No/Date:0910035198 01.09.2008	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

9	Case No.:33/41/82-ALC4/2008	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/01473/AM09/	RLA File :07/24/040/00371/AM09/	Lic.No/Date:0710060370 10.10.2008	Defer

	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			Date:04.08.2009
10	Case No.:60/29/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/01142/AM09/	RLA File :03/94/040/00672/AM09/	Lic.No/Date:0310489879 10.10.2008	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Ministry of Environment and Forests.			
11	Case No.:22/32/82-ALC4/2008	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/01197/AM09/	RLA File :05/24/040/00431/AM09/	Lic.No/Date:0510229891 23.10.2008	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of DIPP.			
12	Case No.:29/41/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/01469/AM09/	RLA File :03/94/040/00752/AM09/	Lic.No/Date:0310493255 06.11.2008	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of DC(MSME).			
13	Case No.:5/35/82-ALC4/2008	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/01261/AM09/	RLA File :03/94/040/00689/AM09/	Lic.No/Date:0310493655 11.11.2008	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of C&PC.			
14	Case No.:11/35/82-ALC4/2008	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/01267/AM09/	RLA File :07/24/040/00441/AM09/	Lic.No/Date:0710061011 12.11.2008	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of DIPP.			
15	Case No.:15/41/82-ALC4/2008	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/01455/AM09/	RLA File :03/95/040/00796/AM08/	Lic.No/Date:0310494005	Defer

12.11.2008

Date:04.08.2009

Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.

16	Case No.:18/35/82-ALC4/2008	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Approved									
	HQ File :01/82/050/01274/AM09/	RLA File :31/24/040/00205/AM09/	Lic.No/Date:3110036117 17.11.2008										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/111/2008/Ch.II dated 16.06.2009 decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>2,6-Xylidine</td><td>1 Kg.</td><td>1.</td><td>2,6 Xylenol</td><td>1.120 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2,6-Xylidine	1 Kg.	1.	2,6 Xylenol
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
2,6-Xylidine	1 Kg.	1.	2,6 Xylenol	1.120 kg									
RA concerned may take further necessary action as per above decision of NC.													

17

Case No.:26/35/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Approved	
HQ File :01/82/050/01282/AM09/	RLA File :09/24/040/00323/AM09/	Lic.No/Date:0910035999 18.11.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/55/2009-PI-III dated 11.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Paroxetine Hcl	1 Kg.	1.	(-)-Trans-4R-(4-Fluorophenyl)-3S-Hydromethyl-N-Methyl Piperidine	1.11 kg
		2.	Methane Sulfonyl Chloride	0.63 kg
		3.	Triethylamine	0.61 kg
		4.	Toluene	5.50kg
		5.	Sesamol	0.55 kg
		6.	Potassium Carbonate	1.72kg
		7.	Isopropyl Alcohol	5.90 kg
		8.	N-Hexane	1.60 kg
		9.	Phenyl Chloro Formate	0.88 kg
RA concerned may take further necessary action as per above decision of NC.				

18	Case No.:30/35/82-ALC4/2008	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:12/82-ALC4/2009	Status:Case
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		16.06.2009	Deferred
HQ File :01/82/050/01286/AM09/	RLA File :07/24/040/00460/AM09/	Lic.No/Date:0710061156 19.11.2008	Defer Date:04.08.2009
Decision : Committee decided to defer case for 04.08.2009 for comments of Department of C&PC.			

19

Case No.:18/36/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Approved	
HQ File :01/82/050/01304/AM09/	RLA File :05/24/040/00476/AM09/	Lic.No/Date:0510231282 21.11.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/89/2008-PI-III dated 11.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Atorvastatin Calcium	1 Kg.	1.	(4R-CIS)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1,3-Dioxane-4-Acetate	1.003kg
		2.	Activated Carbon	0.047 kg
		3.	Cyclohexane	0.235 kg
		4.	Diketone(+/-)4-Fluro-Alfa(2-methyl-1-Oxopropyl)Fama-OX O-N Beta-Diphenylbenzenebutaneamide)	1.15 kg
		5.	Heptane	1.60kg
		6.	Isopropyl Alcohol	1.128 kg
		7.	Methanol	5.45 kg
		8.	Methyl-T-Butyl-Ether	2.63 kg
		9.	Pivalic Acid	0.227kg
		10.	Raney Nickel	0.105kg
		11.	Tetrahydrofuran	2.12 kg
		12.	Toluene	2.826 kg
RA concerned may take further necessary action as per above decision of NC.				

20	Case No.:11/37/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/01330/AM09/	RLA File :07/24/040/00477/AM09/	Lic.No/Date:0710061336 26.11.2008	Defer Date:04.08.2009
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 04.08.2009.			

21	Case No.:6/37/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Approved	
	HQ File :01/82/050/01325/AM09/	RLA File :05/24/040/00547/AM09/	Lic.No/Date:0510231616 26.11.2008		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/89/2008-PI-III dated 11.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Levetiracetam	1 Kg.	1.	4-Chlorobutyryl Chloride	1.35 kg
			2.	Acetone	0.706 kg
			3.	Acetonitrile	0.529 kg
			4.	Activated Carbon	0.0128 kg
			5.	Ethyl Acetate	1.743 kg
			6.	Methanol	1.745 kg
			7.	Methylene Chloride	1.026 kg
			8.	S-2-Aminobutyric Acid Hcl	1.22 kg
			9.	Toluene	0.180kg
	RA concerned may take further necessary action as per above decision of NC.				
22	Case No.:12/37/82-ALC4/2008	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred	
	HQ File :01/82/050/01331/AM09/	RLA File :08/24/040/00172/AM09/	Lic.No/Date:0810076282 27.11.2008	Defer Date:04.08.2009	
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.				
23	Case No.:14/37/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred	
	HQ File :01/82/050/01333/AM09/	RLA File :07/24/040/00470/AM09/	Lic.No/Date:0710061378 27.11.2008	Defer Date:04.08.2009	
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.				
24	Case No.:23/37/82-ALC4/2008	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred	
	HQ File :01/82/050/01342/AM09/	RLA File :03/94/040/00775/AM09/	Lic.No/Date:0310496208 02.12.2008	Defer Date:04.08.2009	
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.				

25	Case No.:16/38/82-ALC4/2008	Party Name:M.J. BIOPHARM PVT. LTD.	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/01365/AM09/	RLA File :03/95/040/00621/AM09/	Lic.No/Date:0310496924 08.12.2008	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

26	Case No.:20/40/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Approved																																																									
	HQ File :01/82/050/01439/AM09/	RLA File :03/95/040/00788/AM09/	Lic.No/Date:0310498744 18.12.2008																																																										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/40/2009-PI-III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="17">Simvastatin</td><td rowspan="17">1 Kg.</td><td>1.</td><td>Acetone</td><td>0.161 kg</td></tr> <tr> <td>2.</td><td>Acetonitrile</td><td>1.00 kg</td></tr> <tr> <td>3.</td><td>Activated Carbon</td><td>0.035 kg</td></tr> <tr> <td>4.</td><td>Caustic Soda Flakes</td><td>0.620 kg</td></tr> <tr> <td>5.</td><td>Dyclohexane</td><td>6.94 kg</td></tr> <tr> <td>6.</td><td>Dimethyl Formamide</td><td>1.32 kg</td></tr> <tr> <td>7.</td><td>Ethyl Acetate</td><td>3.81 kg</td></tr> <tr> <td>8.</td><td>Methyl Ethyl Ketone</td><td>0.93 kg</td></tr> <tr> <td>9.</td><td>Imidazole</td><td>0.74 kg</td></tr> <tr> <td>10.</td><td>Isopropyl Alcohol</td><td>0.585 kg</td></tr> <tr> <td>11.</td><td>Methanol</td><td>7.85 kg</td></tr> <tr> <td>12.</td><td>Methylene Chloride</td><td>3.00 kg</td></tr> <tr> <td>13.</td><td>Toluene</td><td>8.09kg</td></tr> <tr> <td>14.</td><td>Tri Ethyl Amine</td><td>2.71 kg</td></tr> <tr> <td>15.</td><td>Methane Sulphonic acid</td><td>0.44 kg</td></tr> <tr> <td>16.</td><td>Tertiary Butyl Dimethyl Silyl</td><td>0.81 kg</td></tr> <tr> <td>17.</td><td>2,2 Dimethyl Butyric Acid</td><td>1.86 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Simvastatin	1 Kg.	1.	Acetone	0.161 kg	2.	Acetonitrile	1.00 kg	3.	Activated Carbon	0.035 kg	4.	Caustic Soda Flakes	0.620 kg	5.	Dyclohexane	6.94 kg	6.	Dimethyl Formamide	1.32 kg	7.	Ethyl Acetate	3.81 kg	8.	Methyl Ethyl Ketone	0.93 kg	9.	Imidazole	0.74 kg	10.	Isopropyl Alcohol	0.585 kg	11.	Methanol	7.85 kg	12.	Methylene Chloride	3.00 kg	13.	Toluene	8.09kg	14.	Tri Ethyl Amine	2.71 kg	15.	Methane Sulphonic acid	0.44 kg	16.	Tertiary Butyl Dimethyl Silyl	0.81 kg	17.	2,2 Dimethyl Butyric Acid
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																																																									
Simvastatin	1 Kg.	1.	Acetone	0.161 kg																																																									
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		16.	Tertiary Butyl Dimethyl Silyl	0.81 kg																																																									
		17.	2,2 Dimethyl Butyric Acid	1.86 kg																																																									

27	Case No.:1/41/82-ALC4/2008	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Approved
			Lic.No/Date:3110036554	

HQ File :01/82/050/01441/AM09/	RLA File :31/21/040/00314/AM09/	19.12.2008	
Decision :Withdrawn as the Advance Authorisation has been issued as per packing policy.			

28

Case No.:25/41/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Approved	
HQ File :01/82/050/01465/AM09/	RLA File :03/95/040/00790/AM09/	Lic.No/Date:0310499484 23.12.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/40/2009-PI-III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Azithromycin Monohydrate	1 Kg.	1.	Acetic Acid	0.40 kg
		2.	Acetone	7.267 kg
		3.	Chloroform	0.173 kg
		4.	Formic Acid	0.178 kg
		5.	Methanol	3.070 kg
		6.	Methylene Chloride	3.173 kg
		7.	Tri Ethyl Amine	0.512 kg
		8.	Erythromycin Base	1.975 kg
RA concerned may take further necessary action as per above decision of NC.				

29	Case No.:14/42/82-ALC4/2008	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/01492/AM09/	RLA File :22/24/040/00056/AM09/	Lic.No/Date:2210008531 24.12.2008	Defer Date:04.08.2009
	Decision :Committee decided to defer case for 04.08.2008 for comments of Department of Pharmaceuticals.			

30	Case No.:35/41/82-ALC4/2008	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/01475/AM09/	RLA File :22/24/040/00055/AM09/	Lic.No/Date:2210008528 24.12.2008	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

31	Case No.:3/42/82-ALC4/2008		Party Name:INTAS PHARMACEUTICALS LTD.,		Meet No/Date:12/82-ALC4/2009 16.06.2009		Status:Case Deferred

	HQ File :01/82/050/01481/AM09/	RLA File :08/24/040/00193/AM09/	Lic.No/Date:0810077034 30.12.2008	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

32	Case No.:4/42/82-ALC4/2008	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/01482/AM09/	RLA File :22/24/040/00053/AM09/	Lic.No/Date:2210008550 30.12.2008	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

33	Case No.:7/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/01485/AM09/	RLA File :05/24/040/00623/AM09/	Lic.No/Date:0510233580 30.12.2008	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

34	Case No.:13/43/82-ALC4/2008	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/01522/AM09/	RLA File :31/24/040/00273/AM09/	Lic.No/Date:3110036930 07.01.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

35

Case No.:21/43/82-ALC4/2008	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Approved	
HQ File :01/82/050/01530/AM09/	RLA File :34/24/040/00187/AM09/	Lic.No/Date:3410023164 07.01.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/32/2008/Ch.II dated 05.05.2009 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
4-Chloro Butyryl Chloride	1 Kg.	1.	Gamma Butyrolactone	0.642kg
		2.	Thionyl Chloride	0.888 kg
RA concerned may take further necessary action as per above decision of NC.				

36	Case No.:15/46/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
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	HQ File :01/82/050/01597/AM09/	RLA File :03/94/040/00985/AM09/	Lic.No/Date:0310504540 29.01.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of DIPP.			

37	Case No.:19/46/82-ALC4/2008	Party Name:KOPRAN LIMITED	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/01601/AM09/	RLA File :03/94/040/00986/AM09/	Lic.No/Date:0310504570 30.01.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

38	Case No.:20/46/82-ALC4/2008	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/01602/AM09/	RLA File :09/24/040/00400/AM09/	Lic.No/Date:0910036934 30.01.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

39

Case No.:20/48/82-ALC4/2008	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Approved	
HQ File :01/82/050/01625/AM09/	RLA File :03/94/040/00959/AM09/	Lic.No/Date:0310506289 09.02.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/58/2003/Ch.III dated 15.06.2009 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-4 Dichloroacetophenone	1 Kg.	1.	Meta Dichlorobenzene	0.915 kg
		2.	Acetyl Chloride	0.440kg
		3.	Aluminium Chloride	0.972 kg
RA concerned may take further necessary action as per above decision of NC.				

40	Case No.:37/48/82-ALC4/2008	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/01642/AM09/	RLA File :34/24/040/00199/AM09/	Lic.No/Date:3410023446 11.02.2009	Defer Date:04.08.2009
	Decision :Committee considered case as per agenda and observed that comments have been received from Export Cell confirming that export product Di Methyl Amino Iso Propyl Chloride hydrochloride is not a Scomet item. Committee further observed that written comments of Department of C&PC have been received in the other case of the firm. It was, therefore, decided to examine the case on file. Accordingly, case was deferred for 04.08.2009.			

41	Case No.:1/49/82-ALC4/2008	Party Name:AVON ORGANICS LTD.,	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/01643/AM09/	RLA File :09/24/040/00416/AM09/	Lic.No/Date:0910037048 12.02.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

42	Case No.:3/49/82-ALC4/2008	Party Name:MEGA FINE PHARMA PVT.LTD.,	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/01645/AM09/	RLA File :03/95/040/00929/AM09/	Lic.No/Date:0310506992 12.02.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

43	Case No.:12/49/82-ALC4/2008	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/01654/AM09/	RLA File :34/24/040/00207/AM09/	Lic.No/Date:3410023501 13.02.2009	Defer Date:04.08.2009
	Decision : Committee considered case as per agenda and observed that comments have been received from Export Cell confirming that export product Di Methyl Amino Iso Propyl Chloride hydrochloride is not a Scomet item. Committee further observed that written comments of Department of C&PC have been received in the other case of the firm. It was, therefore, decided to examine the case on file. Accordingly, case was deferred for 04.08.2009.			

44	Case No.:7/49/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/01649/AM09/	RLA File :09/24/040/00412/AM09/	Lic.No/Date:0910037066 13.02.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

45	Case No.:25/49/82-ALC4/2008	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/01667/AM09/	RLA File :04/24/040/00251/AM09/	Lic.No/Date:0410102460 18.02.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

46	Case No.:16/51/82-ALC4/2008	Party Name:KARNATAKA CHEMSYN LTD	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Approved
	HQ File :01/82/050/01702/AM09/	RLA File :07/21/040/01209/AM09/	Lic.No/Date:0710063331	

27.02.2009

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/3/2008/Ch.II dated 28.05.2009 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
4 Flouro Benzyl Amine	1 Kg.	1.	4 Flouro benzyl Chloride	1.284 kg

RA concerned may take further necessary action as per above decision of NC.

47	Case No.:14/54/82-ALC4/2008	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/01716/AM09/	RLA File :22/24/040/00071/AM09/	Lic.No/Date:2210008712 11.03.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

48	Case No.:13/54/82-ALC4/2008	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/01715/AM09/	RLA File :05/24/040/00744/AM09/	Lic.No/Date:0510238238 18.03.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of C&PC.			

49	Case No.:4/54/82-ALC4/2008	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/01706/AM09/	RLA File :07/24/040/00660/AM09/	Lic.No/Date:0710063727 19.03.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of C&PC.			

50	Case No.:1/3/82-ALC4/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/00013/AM10/	RLA File :03/94/040/01069/AM09/	Lic.No/Date:0310514552 03.04.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

51	Case No.:2/3/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/00014/AM10/	RLA File :03/94/040/01020/AM09/	Lic.No/Date:0310514556	Defer

		03.04.2009	Date:04.08.2009
Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

52	Case No.:5/3/82-ALC4/2009		Party Name:MEHTA PHARMACEUTICAL INDUSTRIES	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Approved
	HQ File :01/82/050/00017/AM10/		RLA File :03/95/040/01057/AM09/	Lic.No/Date:0310515007 08.04.2009	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 3/82 held on 23.05.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	DES Azithromycin	1 Kg.	1.	Erythromycin Thiocyanate (on 100% Activity basis)	1.688 KGA
			2.	Hydroxylamine Hcl	0.97 kg
			3.	Para Toluene Sulfonyl Chloride	0.539 kg
			4.	Methanol	3.00kg
			5.	Methylene Chloride/Acetone	1.27 kg
			6.	5% Platinum on Charcoal	1.05 gm
RA concerned may take further necessary action as per above decision of NC.					

53	Case No.:6/3/82-ALC4/2009		Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/00018/AM10/		RLA File :03/94/040/00007/AM10/	Lic.No/Date:0310515022 09.04.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.				

54	Case No.:8/3/82-ALC4/2009		Party Name:ARCH PHARMALABS LTD	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/00020/AM10/		RLA File :03/94/040/01060/AM09/	Lic.No/Date:0310515161 09.04.2009	Defer Date:18.08.2009
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/24/2009-PI-III dated 16.06.2009, decided to call for the following information from firm. 1. Percentage yield on molar basis for manufacturing process. 2. The consumption-coefficients claimed by firm does not match with stoichiometric balance furnished by firm. 3. Copy of DML for Gemcitabine Hcl.				

Accordingly, case was deferred for 18.08.2009.

55	Case No.:2/4/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/00023/AM10/	RLA File :52/24/040/00032/AM09/	Lic.No/Date:5210026130 15.04.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of C&PC.			

56	Case No.:3/4/82-ALC4/2009	Party Name:KUBO COMBUSTION EFFICIENCY CHEMICALS PVT LTD	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Approved
	HQ File :01/82/050/00024/AM10/	RLA File :03/94/040/00017/AM10/	Lic.No/Date:0310515828 16.04.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/10/2009/Ch.II dated 01.06.2009 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Diethyl Ketone	1 Kg.	1.	Propionic Acid	1.812 kg

RA concerned may take further necessary action as per above decision of NC.

57	Case No.:4/4/82-ALC4/2009	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Approved
	HQ File :01/82/050/00025/AM10/	RLA File :03/94/040/00811/AM09/	Lic.No/Date:0310515837 16.04.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/3/2005/Ch.III dated 15.06.2009 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
1,2-Dimethylpropylamine	1 Kg.	1.	Methyl Isopropyl Ketone	1.041 kg

RA concerned may take further necessary action as per above decision of NC.

58	Case No.:5/4/82-ALC4/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Approved
	HQ File :01/82/050/00026/AM10/	RLA File :02/24/040/00004/AM10/	Lic.No/Date:0210125562 16.04.2009	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Petrochemicals Division vide their O.M.			

No.46011/54/2008-PC.II dated 23.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Benzene (from Olefin Complex)	1 MT	1.	Naphtha	1.194 MT

RA concerned may take further necessary action as per above decision of NC.

59	Case No.:10/4/82-ALC4/2009	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/00031/AM10/	RLA File :03/95/040/00014/AM10/	Lic.No/Date:0310516148 17.04.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of C&PC.			

60	Case No.:7/4/82-ALC4/2009	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/00028/AM10/	RLA File :03/95/040/01040/AM09/	Lic.No/Date:0310516112 17.04.2009	Defer Date:04.08.2009
	Decision : Committee decided to defer case for 04.08.2009 for comments of Department of Pharmaceuticals.			

61	Case No.:8/4/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:12/82-ALC4/2009 16.06.2009	Status:Case Deferred
	HQ File :01/82/050/00029/AM10/	RLA File :03/95/040/01007/AM09/	Lic.No/Date:0310516119 17.04.2009	Defer Date:04.08.2009
	Decision :Committee considered case as per agenda and observed that Department of C&PC vide their letter No.14010/75/2008-Ch.II dated 08.06.2009 has called for technical information from firm. It was, therefore, decided to await reply of firm and defer the case for 04.08.2009.			
